

श्रीमती अकांक्षा
आकांक्षा / वीएस
कैम्प 1 एड ईस्ट (एम)-05
मिडवेस्ट फ्लोर, कोर्ट-05
एड ईस्ट, कोर्ट-05
कोर्ट-05, 2nd Floor
अकांक्षा, दिल्ली-110002
Karkardooma Court, Delhi - 110002

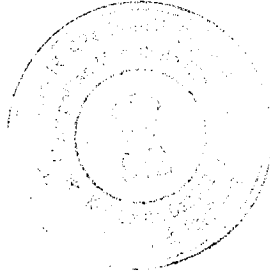
FIR No.:325/2019
P.S.:Shakarpur
U/S: 380/454/411 IPC
State Vs. Kayum


31.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 03.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

FIR No.:330/2019
P.S.:Shakarpur
U/S: 380/454/411 IPC
State Vs. Kayum

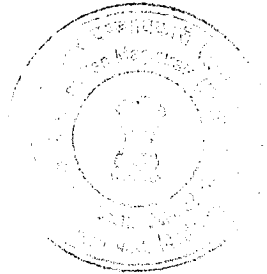
श्रीमती अकांक्षा व्यास
A.AKANKSHA VYAS
अकांक्षा व्यास (सी)-05
कक्षा-05, कोर्ट-05
कोर्ट-05, कोर्ट-05
कोर्ट-05, कोर्ट-05
कोर्ट-05, कोर्ट-05
कोर्ट-05, कोर्ट-05
कोर्ट-05, कोर्ट-05
कोर्ट-05, कोर्ट-05
कोर्ट-05, कोर्ट-05

31.08.2020

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Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 03.09.2020.



—Sj.
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

FIR No.:347/2019
P.S.:Shakarpur
U/S: 380/454/411 IPC
State Vs. Kayum

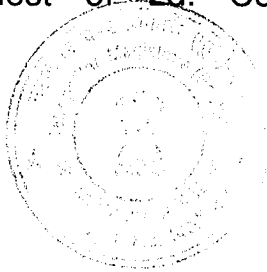
अकांक्षा व्यास
AANKSHA VYAS
कानून की पढ़ाई (LLB)-05
कानून की पढ़ाई (LLB)-05
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कानून की पढ़ाई (LLB)-05

31.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 03.09.2020.



—)d—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

FIR No.:322/2019
P.S.:Shakarpur
U/S: 380/454/411 IPC
State Vs. Kayum

श्रीकान्क्षा वसि
AANKANKSHA VYAS
एम्.एम. 05 (पूर्व)/के.के.डी कोर्ट-05
एम्.एम. 05 (पूर्व)/के.के.डी कोर्ट-05
एम्.एम. 05 (पूर्व)/के.के.डी कोर्ट-05
एम्.एम. 05 (पूर्व)/के.के.डी कोर्ट-05
एम्.एम. 05 (पूर्व)/के.के.डी कोर्ट-05
एम्.एम. 05 (पूर्व)/के.के.डी कोर्ट-05

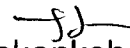
31.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 03.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

आकांक्षा व्यास
A KANKSHA VYAS
रजिस्ट्रार कार्यालय (MM)-05
ए.ए.सी. कोर्ट भवन
ओ.एम.सी. 209 फ्लोर
ए.ए.सी. कोर्ट, दिल्ली-02
Karkarduma Court, Delhi-02

FIR No.:221/20
P.S.: PIA
U/s: 279/337 IPC
State Vs. Rizwan

31.08.2020

Fresh application for, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

This is an application for rectification of order dated 27.08.2020 of vehicle No. DL-5SBC-2096 instead of DL-1MC-0248. Application perused. Superdari record also perused. Ahlmad has informed the undersigned that no application for release of vehicle No. DL-1MC-0248 has been received on the Court ID or in physical form. In these circumstance, the present application stands dismissed as infructuous. Ld. Counsel for applicant is directed to move a fresh application for release of vehicle in question.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

श्री अकांक्षा व्यास
अकांक्षा व्यास
रजि. नं. 100-05
दिल्ली-110005
मोबा. 98111 11111
दिल्ली-110005
दिल्ली-110005
दिल्ली-110005

FIR No.:302/2020
P.S.: Krishna Nagar

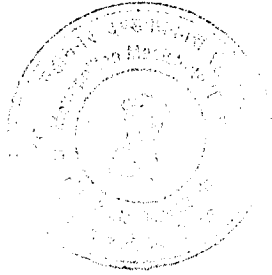
31.08.2020

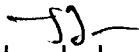
Fresh application for release of mobile phones Nokia 7.1 blue and Motorola Z2 play, lunar grey, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 01.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

आकांक्षा वी. वसुदेव
AAKANKSHA VYAS
एम्.एम. 05 (पूर्व) कोर्ट (प.डी)-05
Kankarwala Courts (East)-05
कान्करवाला कोर्ट
फ्लोर नं. 05, 2nd floor
कान्करवाला कोर्ट, दिल्ली-32
Kankarwala Courts, Delhi-32

FIR No.:0229/20
P.S.: PIA
U/S: 379 IPC

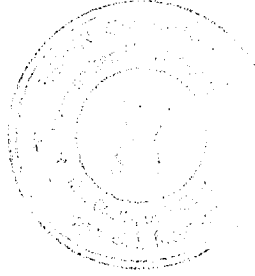
31.08.2020

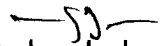
Fresh application for releasing of a Bag Black colour containing four to five files, on superdari received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 01.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

FIR No.:221/2020
U/s: 279/337 IPC
P.S.: PIA
State Vs. Rizwan

सुप्रीम कोर्ट
आयुक्त न्यायालय
महानगरपालिका, काठमाडौं-०५
३१.०८.२०२०
३२

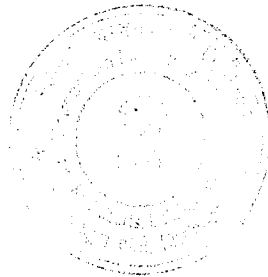
31.08.2020

Fresh application for release of vehicle Bus bearing No. DL 1MC 0248, on superdari, on behalf of applicant received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 01.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

शुद्धी नमूने
आकंक्षा व्यास
एडवोकेट (एडवोकेट)-05
एम-05 (ईस्ट)/केडी कोर्ट
दिल्ली-110005
दिल्ली-110005
दिल्ली-110005
दिल्ली-110005
दिल्ली-110005

FIR No.:387/2020
U/s: 279/337 IPC
P.S.: Krishna Nagar
State Vs. Unknown

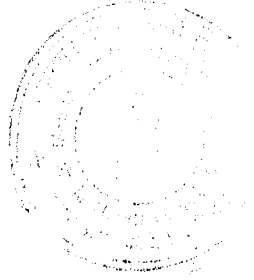
31.08.2020


Fresh application for release of vehicle motorcycle bearing No. DL-5S-BR-8650, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 01.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

FIR No/EMVT No...:15985/2020

P.S.:Shakarpur

U/S: 379/411 IPC

State Vs. Shaukat

31.08.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Shaukat.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 04.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is a young boy with clean antecedents. Ld. Counsel has also submitted that accused is ready to furnish sound surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has further submitted that stolen property has been recovered from the accused, which reflects his involvement in the present offence

Heard both the parties.

File perused. In the present case, the accused is in J/C since 04.08.2020. Case property in the present case has been recovered. No previous criminal involvement of accused has been disclosed by the IO in his reply. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

FIR No.:92/2020
P.S.:Shakarpur
State Vs Aditya Shanker

31.08.2020

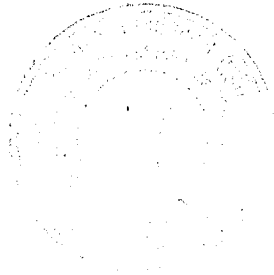
CHIEF JUSTICE
AANKSHA VYAS
MM-05 (EAST)/KKD COURT
DELHI
31.08.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel for the applicant is present through V.C.

Status report not received. The Naib Court has informed the undersigned that Status Report could not be filed today as the IO has tested positive for Corona Virus and is under quarantine.

SHO/IO of PS concerned to file status report positively on 01/09/2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

श्री १०११११
MM-05 (East)/KKD
U/S: 379/411/34 IPC
State Vs. Golu @ Rakesh
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

eFIR No.: 018171/2020
P.S.: Krishna Nagar
U/S: 379/411/34 IPC
State Vs. Golu @ Rakesh


31.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None has joined on behalf of accused through V.C.

Hence, re-list on 01.09.2020 for purpose fixed.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020

FIR No.:313/2020
P.S.:Shakarpur
U/S: 363/511 IPC
State Vs Bhupender Gupta

31.08.2020

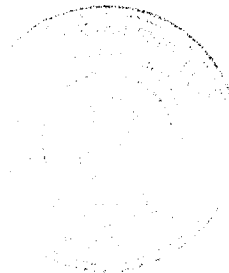
Present: Ld. APP for the state is available for hearing through VC.

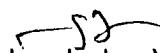
Ms. Tanya Bhatia, proxy Counsel on behalf of main Counsel Sh. Gopal Sharma, for applicant/accused.

An email has been received today from Ld. Counsel stating that the correct name of accused is Upender Gupta.

The Ld. Proxy Counsel has submitted that the main Counsel is unable to lead arguments on the present bail application today.

At request, re-list on 05.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.08.2020